

1	2	3
MINISTRY OF WORKS AND HOUSING		
90-Public Works	...	1,000
91-Water Supply and Sewerage	1,000	...
92-Housing and Urban Development	...	1,000
DEPARTMENT OF CULTURE		
97-Department of Culture	2,60,00 000	...
DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS		
101-Department of Personnel and Administrative Reforms	3,22,86,000	...
DEPARTMENT OF SPACE		
102-Department of Space	...	24,28,98,000
PARLIAMENT, SECRETARIATS OF THE PRESIDENT AND VICE-PRESIDENT AND UNION PUBLIC SERVICE COMMISSION		
106-Secretariat of the Vice-President	14,56,000	...

13.20 hrs.

APPROPRIATION (NO. 6) BILL*, 1985

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86.”

The motion was adopted.

SHRI JANARDHANA POOJARI : I introduce* the Bill.

SHRI JANARDHANA POOJARI : I beg to move :**

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86, be taken into consideration.”

MR. DEPUTY SPEAKER : The question is :

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1985-86, be taken into consideration.”

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 4.12.1985.

**Introduced/moved with the recommendation of the President.

MR. DEPUTY-SPEAKER : The question is :

“That clauses 2 and 3 and the Schedule stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JANARDHANA POOJARI : I beg to move :

“That the Bill be passed.”

MR. DEPUTY-SPEAKER : The question is :

“That the Bill be passed.”

The motion was adopted

13.22 hrs.

The Lok Sabha then adjourned for Lunch till Twenty Minutes past Fourteen of the Clock.

— — —

The Lok Sabha re-assembled after Lunch at twenty four minutes past Fourteen of the Clock

[**MR. DEPUTY SPEAKER** *in the Chair*]

STATUTORY RESOLUTIONS RE : DISAPPROVAL OF PAYMENT OF BONUS (AMENDMENT) ORDINANCE, 1985 AND PAYMENT OF BONUS (SECOND AMENDMENT) ORDINANCE, 1985 AND PAYMENT OF BONUS (SECOND AMENDMENT) BILL

[*English*]

MR. DEPUTY-SPEAKER : The House will now take up items No. 16, 17 and 18 together. Two hours have been allotted for this.

SHRI INDRAJIT GUPTA (Basirhat) :
Mr. Deputy Speaker, Sir, I beg to move :

“That this House disapproves of the Payment of Bonus (Amendment) Ordinance, 1985 (Ordinance No. 6 of 1985) promulgated by the President on the 27th September, 1985.”

We in the last few months, were faced with a curious situation, where the Government come forward with two ordinances, one after the other, within a space of less than two months. The first ordinance was promulgated on the 27th of September and the second ordinance on the 7th of November.

Now, I think that resort to ordinance making is not something which is done except under pressing circumstances and in very abnormal situations. The Payment of Bonus Act has been with us for the past 20 years now. The Payment of Bonus Act was first passed in this House in the year 1985, and we have a long experience also about the working of this Act. What was the situation which suddenly necessitated the Government for promulgating not one, but two ordinances within a space of less than two months, amending this Act ?

So, the first point I want to make is that Government's thinking on this whole subject, in my opinion, is very very confused and muddled. The idea was first to extend the coverage and also to extend the quantum of bonus, because Government accepts this fact that the concept of bonus is no longer as it was in the beginning, i.e. some sort of an ex-gratia payment or some sort of an Act of generosity or something on the part of the employer; it is now a well-defined concept in industrial law that bonus is recognised as a deferred wage. Everybody knows that in our country, since the cost of living has been steadily increasing over the years, the real value of the employees' wages and salaries has been declining. In spite of dearness allowance that they get, the percentage of neutralisation of the cost of living which is given by those dearness allowances is never adequate to cover the entire rise. Therefore, in real terms, in terms of the purchasing power, in terms of the consuming capacity of the people and in terms of their capacity to make purchases from the market of the essential commodities which they required, that has always been declining. Therefore, a time came when Government also thought about it and the trade unions were also agitating for a long